

1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—6155/83].

NOTIFICATION UNDER COMPANIES ACT,  
1956.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): I beg to lay on the Table under section 620A(3) of the Companies Act, 1956 a copy of Notification No. G.S.R. 164 dated the 10th February, 83 (Hindi and English versions) published in Gazette of India Part II, section 3, Sub-section (i) dated the 26th February, 1983 declaring Messrs Chromepet Saswatha Nidhi Limited to be a 'Nidhi' under section 620A (1) of the said Act, 1956.

[Placed in Library. See No. LT—6156/83].

ANNUAL REPORT OF AND REVIEW ON THE WORKING OF INDIAN TELEPHONE INDUSTRIES LTD., BANGALORE, FOR 1981-82 AND A STATEMENT FOR DELAY.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 169A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1981-82.

(ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1981-82 along with Audited Accounts and the comments

of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—6157/83].

NOTIFICATION UNDER CENTRAL EXCISE  
RULES, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table a copy of the Notification No. G.S.R. 272(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1983 together with an explanatory note making certain amendment to Notification No. 63/83-Central Excises dated the 1st March, 1983 so as to restore *status-quo* for grant of exemption to diesel engines of engine capacity 100 cubic centimetre (Instead of 10 HP) from excise duty, issued under the Central Excise Rules, 1944.

[Placed in Library. See No. LT—6158/83].

12.10 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today the 21st March, 1983, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Indian Veterinary Council Bill, 1981:—

"That the time appointed for the presentation of the Report of the Joint Committee of the House on the Indian Veterinary Council Bill, 1981, be further extended upto the first day of the last week of the Hundred and Twenty-seventh Session of the Rajya Sabha."